

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) Diary No(s).
35958/2015

(Arising out of impugned final judgment and order dated 16/07/2015
in CRLA No. 28/2000 passed by the High Court Of Delhi At New Delhi)

CHETAN

Petitioner(s)

VERSUS

THE STATE (NCT OF DELHI)

Respondent(s)

(Office report on default)

Date : 21/09/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
[IN CHAMBER]

For Petitioner(s)

Mr. Ghan Shyam Vasisht, Adv. (NP)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

None appears for the petitioner.

Four weeks' time is granted to the learned counsel
for the petitioner to cure the defects as pointed out by
the Registry.

(DEEPAK MANSUKHANI)
AR-CUM-PS

(RAJINDER KAUR)
COURT MASTER